

The Tripura Old Age Widows Pension Rules, 1987

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TRIPURA



GAZETTE

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PART-I—Orders and Notifications by the Government of Tripura,
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GOVERNMENT OF TRIPURA
EDUCATION DEPARTMENT
(Social Welfare & Social Education)

No. F. 85(SWE-83)/79

Dated, Agartala, the 29th April, 1987.

MEMO

It has been decided by the Government to introduce 'Tripura Widows (Old Age) Pension Scheme' from 1-3-1987 in this State as per Rules (enclosed) for payment of monthly pension to Old Aged Widows @ Rs. 75/- per month.

The Old Widows aged 70 years and above whose husband has died but not re-married will be eligible for this pension scheme @ 5 cases per Goan Sabha, per Notified Area and per ward of Agartala Municipality. All Sub-Divisional Officers/Block Development Officers/Addl. Block Development Officers may take necessary action accordingly for implementation of the scheme.

M. L. Das
Deputy Secretary to the
Government of Tripura

GOVERNMENT OF TRIPURA
EDUCATION DEPARTMENT
(Social Welfare & Social Education)

No. F. 85(SWE-83)/79

Dated, Agartala, the 24th April, 1987.

NOTIFICATION

The Governor has been pleased to make the following rules to regulate the pension for Old Aged Widows residing in Tripura, namely :—

- | | |
|----------------------------------|---|
| Short Title
&
Commencement | 1. (1) These rules may be called the Tripura Old Aged Widows pension Rules, 1987. |
| Definition. | (2) They shall come into force on and from the 1st March, 1987. |
| | 2. In these rules unless the context otherwise requires :— |
| | (a) "Application" means an application for Old Aged Widow Pension under these rules ; |
| | (b) "Begger" means a person who lives on alms of other persons ; |
| | (c) "Form" means a form appended to these rules ; |
| | (d) "Relations" means son, daughter or brother ; |
| | (e) "State Government" means the State Government of Tripura. |
| | (f) "Widow" means a female person not less than 70 years of age whose husband has died but who has not re-married. |
| Eligibility. | 3. An Old Aged widow of 70 years or more shall be entitled to receive Pension under these rules if she satisfies the following conditions, namely :— |
| | (a) She is an Indian national ; |
| | (b) She has been residing in Tripura for not less than 10 years on the date of submitting application ; |
| | (c) She is not being maintained by any of her relations ; |
| | (d) She is not a professional begger ; |
| | (e) She is not recipient of any kind of pension or regular financial assistance under any Scheme or as the case may be rules framed by the Central Government, State Government, Government undertaking or autonomous body. |
| Amount of Pension. | 4. The amount of pension admissible under these rules shall be Rs. 75.00 per month. |
| Mode of application. | 5. (1) (a) Applicants residing in the rural areas shall submit the application in Form No. 1 to the Block Development Officer of the area through the Panchayat Pradhan of the locality. |
| | (b) Applicant residing in the municipal areas and notified areas shall submit the application in Form No. 1 to the Sub-Divisional Officer of the area through the Chairman of the Municipality, or as the case may be, the Member-Secretary of the notified area authority. |

- (2) The application shall be accompanied by the following documents :—
- (i) 3 Passport size photograph taken recently ;
 - (ii) Two copies of specimen signature or as the case may be thumb finger impressions duly attested by the Chairman of the Municipality, Member-Secretary of the notified area authority or as the case may be, Panchayat Pradhan of the locality.
- (3) The Chairman of the Municipality, Member-Secretary of the notified area authority, or as the case may be, the Pradhan of the Panchayat shall record his specific recommendation as to the eligibility or otherwise of the applicant in part II of Form No. 1.
- (6) (1) The Sub-Divisional Officer in respect of the municipal areas and notified areas and the B.D.O. in respect of the rural areas shall be the Pension Sanctioning authority under these rules. Pension sanctioning authority and its procedure.
- (2) The pension sanctioning authority shall on receipt of the application from the authorities referred to in sub-rule (1) (a) of Rules 5 shall enter the application in a register in Form No. 2 and satisfy himself that the application is complete in all respect. The incomplete application may be rejected on scrutiny.
- (3) The pension sanctioning authority shall record his order sanctioning the pension or otherwise in part III of Form No. 1 and in appropriate column of the register in Form No. 2 and issued a formal pension payment order in Form No. 3.
7. (1) The pension sanctioning authority shall draw the pension money and disburse to the pensioners after taking proper receipt. The pension money may also be disbursed to the pensioners through the postal money order and the money order commission shall be borne by the State Government. Drawal and disbursement of pension.
- (2) The payment of pension shall be effective from the first day of the month following the month of the order sanctioning pension under these rules.
8. (1) The pension under these rules may be terminated by the pension sanctioning authority. Termination of pension.
- (a) if it is found that pension has been sanctioned on mistake of facts ; or
 - (b) if any of the conditions for granting of pensions enumerated in rule 3 ceases, or
 - (c) if the pensioner is found to have committed an offense relating to moral turpitude ;
 - (d) if the pensioner re-marries, or
 - (e) if the pensioner is otherwise economically rehabilitated.
- (2) No order of termination of pension under sub-rule (1) shall be passed unless the pensioner has been given a reasonable opportunity of being heard.

Application of
the Central
Treasury Rules:

9. The relevant provisions of the Central Treasury rules as in force in the State of Tripura shall, so far it relates, apply mutatis mutandis for payment of pension under these rules.

Relaxation
of the rules.

10. Where the State Government is satisfied that the operation of any of the provisions of these rules causes under hardship in any particular case, it may by an order in writing relax the requirement of the provisions of that rule to such extent and subject to such conditions as it may consider necessary for dealing with the case in just and equitable manner.

Interpretation.

11. Wherever a genuine case has been found to be left out or the Sanctioning Authority has doubts about the genuineness of a recommended case, orders of the State Government will be obtained where a doubt arises as to interpretation of these rules, the same shall be referred to State Govt. in the Education Department whose decision shall be final.

By order of the Governor

M. L. Das

Deputy Secretary to the
Government of Tripura.

Form No 1.
APPLICATION FOR SANCTION OF OLD AGED WIDOW PENSION
(See rule-5(1))

(To be sent in duplicate through the Head of Panchayat/Municipality/Notified Area Committee)

Part-I

- To,
1. Sub-Divisional officer/Additional Sub-divisional Officer.
 2. The Block Development Officer/Additional Block Development Officer.
- Through the

Sir,

I beg to apply for sanction of pension as admissible under the Tripura Old Aged widow Pension Rules, 1987. Necessary particulars are furnished below in support of my prayer.

1. Name of the Applicant :-
(in block letters)
2. Name of the Husband :-
(deceased)
3. Permanent residential Address :-
(showing Village/Town/District etc.)
4. Nationality :-
5. Religion :-
6. Date of birth :-
(in christian era)
7. Total income of the family :-
8. Personal mark of identification :-

I enclose/attach herewith two passport size photograph and two copies of Specimen signature/ left hand thumb and finger impressions duly attested.
I hereby declare that the particulars given above are true to the best of my knowledge.

Place.....
Date.....

Full Signature of the applicant

Part-II

Forwarded to the S.D.O./Addl. S.D.O./B.D.O./Addl. B.D.O. The particulars furnished by the applicant in part I has been verified and found correct.
Sanction of pension is recommended.

Signature of the Head of Panchayat/
Municipality/Notified Area Committee.

Part-III

The undersigned having satisfied himself hereby orders the grant of pension of Rs. 75/- (Rupee; Seventy five) only permonth to Smti.....
W/o. Late..... P.O.....
of Village/Town.....
District..... of Tripura, West.

Dated, Signature of the Pension
Sanctioning authority with
Designation.

FORM NO. 2
REGISTER OF SANCTION OF WIDOW PENSION.
(See rule 5)

Sl. No.	Name & Address of the applicant	Date of receipt of the application	Date of sanction of pension	Initial of the pension sanction authority.	Date of cessation of pension	Remarks.
1	2	3	4	5	6	7

NOT EXCEEDING RUPEES

FORM NO. 3.

PER ANNUM

Pension payment Order No.

Memo—It is requested that this form may be used for submission of next bill.

District	Head of Account	Voucher No. of list of payment for 19
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Received the amount of pension due to me for the month of 19
(In words)

I declare that I am not a recipient of any kind of pension or regular financial assistance under any scheme or rules framed by the Central Government, State Government, Government undertaking or Autonomous body during the period for which the amount of pension claimed in the bill is due.

Station

Date 19

Pensioner.

Pensioner

Pensioner's Residence

Identified by me
Signature,

Designation or address.